



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Sep/202526/10

DATED: 17/09/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Sep/202526/10 dated 17/09/2025 of Norms Committee - I for the year 2025-26 was held on 17/09/2025 under the Chairmanship of **Shri Abhinav Gupta, Additional. DGFT** to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
	Shri R.K. Jaiswal, DO	MHI

	Shri S. K. Jain, Consultant	DPIIT
	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1.	Shri Randheep Thakur, Jt.DGFT	DGFT
2.	Ms. Pratibha Kumari, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DEEPSEA TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000673AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Specific list of export items with their quantities and net weights. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. The information at S.Nos.2 to 5 may be furnished export product wise. The Committee also decided to call the firm on VC to explain the case. Case stands deferred	

Case No.	2 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002657AM26
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ATHARVA FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002709AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the composition of Pinion Flange Castings? Please submit a Mill Test Certificate showing the percentage of each raw material used. 2. What is the composition of Ferro Silico Magnesium Cored Wire? Submit the Test report received from the supplier. 3. How do you arrive at the requirement of Ferro Silicon Magnesium Cored Wire per kg of export weight? 4. Submit a photograph of the Ferro Silicon Magnesium Cored Wire, diameter, and weight per meter. 5. What are the domestic raw materials used for manufacturing export products? 6. Submit a Material balancing sheet using imported and indigenous raw materials. Case stands deferred	

Case No.	4 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003066AM26
RA File Number	NA

Licence No and Date	0410100820/15/12/2008
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed in NC Meeting No. 10/12 dated 09.08.2011 as per comments of MHI dated 17.09.2025, as under: 1. The quantity of import item “SS wires” at Sl. No. 6 may be allowed as 77.36 MT @ 1% wastage (same as earlier wastage % allowed) on net wt. of 76.59 MT of the said import item in export product. 2. Rest other terms of approval remain the same, as ratified earlier. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001749AM26
RA File Number	018005001701 AM09
Licence No and Date	0410101782/22/01/2009
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001862AM26
RA File Number	018005000199 AM10
Licence No and Date	0410103657/03/04/2009
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	7 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001869AM26
RA File Number	018005000200 AM10
Licence No and Date	0410103660/03/04/2009
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002937AM26
RA File Number	NA
Licence No and Date	0410107118/21/08/2009
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms fixed in NC Meeting No. 10/12 dated 09.08.2011 as per comments of MHI dated 17.09.2025, as under: 1. The quantity of import item “SS wires” at Sl. No. 5 may be allowed as 74.51 MT @ 1% wastage (same as earlier wastage % allowed) on net wt. of 73.76 MT of the said import item in export product. 2. Rest other terms of approval remain the same, as ratified earlier. RA concerned may take suitable consequential action accordingly.	

Case No.	9 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001753AM26
RA File Number	018005000325 AM10
Licence No and Date	0410107117/21/08/2009
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001861AM26
RA File Number	018005000336 AM10
Licence No and Date	0410107196/25/08/2009
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002940AM26
RA File Number	NA
Licence No and Date	0410109500/18/11/2009
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms fixed in NC Meeting No. 10/12 dated 09.08.2011** as per comments of MHI dated 17.09.2025, as under:

1. The quantity of import item “SS wires” at Sl. No. 5 may be allowed as 58.45 MT @ 1% wastage (same as earlier wastage % allowed) on net wt. of 57.86 MT of the said import item in export product.
2. Rest other terms of approval remain the same, as ratified earlier.

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005137AM25
RA File Number	039504000010 AM16
Licence No and Date	0310795557/27/04/2015
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	13 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18

Licence No and Date	0910065045/15/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net Weight of export item at Sl.No.1 (Plate Model NT50) has been indicated as 309 Kgs. each (total weight 7119669 Kgs.) which is unreasonably high. The correct weight of this export item supported by documentary evidence may be given. 2. For export item at Sl.No.3 (Plate Model NT100), wastage per blank has been indicted as 1.432 Kgs., which appears to be incorrect and the correct wastage for this export item supported by documentary evidence may be given. 3.For export item at Sl.No.4 (Plate Model NT150), gross weight of blank (1330 x 550x 0.5 mm) has been indicated as 3.982 Kgs. and wastage per blank has been indicted as 1.432 Kgs., both of which appears to be incorrect and the correct blank weight and wastage details for this export item supported by documentary evidence may be given. 4. For export item at Sl.No.6 (Cassettes), gross weight of blank (2143x 330x 0.8 mm) has been indicated as 10.1 Kgs. which appears to be incorrect and the correct blank weight and wastage details for this export item supported by documentary evidence may be given. Case stands deferred	

Case No.	15 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net Weight of export item at Sl.No.1 (Plate Model NT50) has been indicated as 309 Kgs. each (total weight 8899509 Kgs.) which is unreasonably high. The correct weight of this export item supported by documentary evidence may be given. 2. For export item at Sl.No.3 (Plate Model NT100), wastage per blank has been indicted as 1.432 Kgs., which appears to be incorrect and the correct wastage for this export item supported by documentary evidence may be given. 3.For export item at Sl.No.4 (Plate Model NT150), gross weight of blank (1330 x 550x 0.5 mm) has been indicated as 3.982 Kgs. and wastage per blank has been indicted as 1.432 Kgs., both of which appears to be incorrect and the correct blank weight and wastage details for this export item supported by documentary evidence may be given. Case stands deferred	

Case No.	16 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00006203AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00002664AM25
RA File Number	03AA04044352 AM22
Licence No and Date	0311006128/13/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 17.09.2025, as under:

1. EP- Add. 308 nos. and wt.60.7kg./unit containing 49.7 kg./unit body made of imported tube
2. Import - 308 nos of each having wt.of 58.8Kg., but duty free import limited to 305 nos. on account of recovery from scrap.

Note: Grade of item of import will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00003088AM25
RA File Number	03AA04028824 AM22
Licence No and Date	0311007494/05/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00006198AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	22 / NC/1/MEET/Sep/202526/10			
Case Status	Case Approved			
Party Name	JAMPOW FABRICATORS			
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025			
HQ File Number	HQRNORM REVIW00002859AM26			
RA File Number	31AX04000001 AM23			
Licence No and Date	3111001314/28/04/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.09.2025, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE ALLOWED
1	PUMP BASE PLATES, DRAWING NO.BX 1978-00 IMPORTED ITEMS WEIGHT: 603.12 KGS INDIGINOUS ITEMS WEIGHT: 383.40 KGS	986.52 KGS	M S CHANNEL 125X65X13.4 KG /MX 6 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
			M S CHANNEL 75X40X6.92 KG /MX 6 MTR	
2	PUMP BASE PLATES, DRAWING NO.BX 1979-00 IMPORTED ITEMS WEIGHT: 445.91KGS INDIGINOUS ITEMS WEIGHT: 156.47 KGS	602.38 KGS	M S CHANNEL 125X65X13.4 KG /MX 6 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
			M S CHANNEL 75X40X6.92 KG /MX 6 MTR.	
3	PUMP BASE PLATES, DRAWING NO.BX 1980-00	1412.70 KGS	M S CHANNEL 125X65X13.4 KG /MX 6 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN

4	IMPORTED ITEMS WEIGHT: 758.84 KGS INDIGINOUS ITEMS WEIGHT: 653.86 KGS	1396.67KGS	M S CHANNEL 150X75X18.6 KG /MX 12 MTR	THE EXPORT PRODUCT.
	PUMP BASE PLATES, DRAWING NO.BX 1981-00 IMPORTED ITEMS WEIGHT:569.63 KGS INDIGINOUS ITEMS WEIGHT: 827.04 KGS		M S CHANNEL 125X65X13.4 KG /MX 6 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
5	PUMP BASE PLATES, DRAWING NO.BX 1983-01 IMPORTED ITEMS WEIGHT: 1554.18 KGS INDIGINOUS ITEMS WEIGHT:792.39 KGS	2346.57 KGS	UPN CHANNEL 200X75X25.3 KG /MX 12 MTR M S CHANNEL 125X65X13.4 KG /MX 6 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
6	PUMP BASE PLATES, DRAWING NO. F000158729 IMPORTED ITEMS WEIGHT: 6624.14 KGS INDIGINOUS ITEMS WEIGHT:5595.47 KGS	12219.61 KGS	UPN CHANNEL 300X100X46.2 KG /MX 12 MTR UPN CHANNEL 200X75X25.3 KG /MX 12 MTR UB 254X146X43 KG /MX 12 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
7	PUMP BASE PLATES, DRAWING NO. F000158729	11824.12 KGS	UPN CHANNEL 300X100X46.2 KG /MX 12 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN

	IMPORTED ITEMS WEIGHT: 6624.12 KGS INDIGINOUS ITEMS WEIGHT: 5200.00 KGS		UPN CHANNEL 200X75X25.3 KG /MX 12 MTR UB 254X146X43 KG /MX 12 MTR	THE EXPORT PRODUCT.
8	PUMP BASE PLATES, DRAWING NO. F000156067 IMPORTED ITEMS WEIGHT: 8265.25 KGS INDIGINOUS ITEMS WEIGHT:2400.90 KGS	10666.15 KGS	UPN CHANNEL 300X100X46.2 KG /MX 12 MTR UPN CHANNEL 200X75X25.3 KG /MX 12 MTR UB 254X146X43 KG /MX 12 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
9	PUMP BASE PLATES, DRAWING NO. F000156067 IMPORTED ITEMS WEIGHT: 6291.92 KGS INDIGINOUS ITEMS WEIGHT:2464.00 KGS	8755.92 KGS	UPN CHANNEL 300X100X46.2 KG /MX 12 MTR UPN CHANNEL 200X75X25.3 KG /MX 12 MTR UB 254X146X43 KG /MX 12 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.
10	BANCADA MOTOR 450 DRG NO. 312357 IMPORTED ITEMS WEIGHT: 9497.06 KGS INDIGINOUS ITEMS WEIGHT: 848.68 KGS	10345.74 KGS	UPN CHANNEL 260X90X37.9 KG /MX 12 MTR UB 356X171X67.1 KG /MX 12 MTR UB 305X165X54 KG /MX 12 MTR	1.015 KG/KG OF THE WEIGHT OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STEEL SHOULD MATCH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00006199AM25
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001833AM26
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 15.09.2025, as under:	
Export Product	
S. No.	Corresponding Import Item (free of cost)

Export Product S. No.	Export wt. (Kg)	%wastage on net content to be allowed after recovery	Qty. to be allowed inclusive of wastage after recovery (Kg)
1	750	54.00%	1155.00
2	138	66.52%	229.80
3	276	63.91%	452.40
4	138	63.91%	226.20
5	69	66.52%	114.90
6	69	63.91%	113.10
7	820	15.37%	946.00
8	820	15.37%	946.00
9	820	15.37%	946.00
10	820	15.37%	946.00
11	615	13.17%	696.00
12	129	69.77%	219.00
13	540	8.50%	585.90
14	129	39.07%	179.40
15	410	25.02%	512.60
16	205	43.90%	295.00
17	615	43.90%	885.00

18	185	58.38%	293.00
19	159	6.23%	168.90
20	387	28.60%	497.70
21	129	25.12%	161.40
22	370	35.51%	501.40
23	60	90.00%	114.00
24	404	52.57%	616.40
25	196	56.94%	307.60
26	404	57.03%	634.40
27	202	57.03%	317.20
28	215	37.67%	296.00
29	215	37.67%	296.00
30	196	62.45%	318.40
31	392	62.45%	636.80
32	2323	88.22%	4372.30
33	303	79.31%	543.30

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005391AM25
RA File Number	09AX04001108 AM23
Licence No and Date	0911004694/16/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.09.2025, as under: Export item:TURBINE PARTS (Made from Stainless Steel Bar) Import item:BLADE MATERIAL(STAINLESS STEEL BARS) Wastage allowed on import item: 700.05 % wastage on net content basis after recovery as against 1018.83 % applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	27 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00006200AM25
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	30 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00006201AM25
RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005603AM25
RA File Number	03AX04004065 AM24
Licence No and Date	0311029662/27/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005367AM25
RA File Number	09AX04000905 AM24

Licence No and Date	0911006552/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.09.2025, as under: Export Item: TURBINE PARTS (Made from Stainless Steel Bar) Import item: BLADE MATERIAL (STAINLESS STEEL BARS) Wastage allowed on import item: 724.40 % wastage on net content basis after recovery as against 948.30% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00000483AM26
RA File Number	03AX04004720 AM24
Licence No and Date	0311030242/17/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

- justification and supported by documentary evidence/drawings etc.
4. The above information may be furnished export product wise.
 5. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred

Case No.	34 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005365AM25
RA File Number	09AX04000978 AM24
Licence No and Date	0911006679/02/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.09.2025, as under: Export item: TURBINE PARTS (Made from Stainless Steel Bar) - 1446 Numbers Import item: BLADE MATERIAL (STAINLESS STEEL BARS) Wastage allowed on import item: 815.82 % wastage on net content basis after recovery as against 1122% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	35 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00002996AM26
RA File Number	03AX04006096 AM24
Licence No and Date	0311032690/31/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.09.2025, as under: Item of Export: 351-310-102-0 LEAK COLLECTOR QTY: 96 NOS ITEM OF IMPORT: 1. SS SHEET AMS 5510 - 3 MM 2. SS SHEET AMS 5510 - 1.5 MM Wastage allowed: 1. 610.89 KGS INCLUSIVE OF 162.52% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT. 2. 66.59 KGS INCLUSIVE OF 21.61% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT. Note: 1. The grade of the imported stainless-steel sheets should match the grade of the exported product.	

2. The recommended import quantity is determined after considering the details provided by the applicant and taking into account the recovery from scrap, and it cannot be amended.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00000484AM26
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. The above information may be furnished export product wise.
5. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred

Case No.	38 / NC/1/MEET/Sep/202526/10
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Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001678AM26
RA File Number	09AX04000020 AM25
Licence No and Date	0911007087/18/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 16.09.2025, as under:

Export Product: TURBINE PARTS (Made from Stainless Steel Bar)

Import Item: Stainless Steel Bars

S. No.	Export Product			Import Item	
	Description	Qty. in Nos.	Net Wt.	Description	% wastage on net content basis to be allowed after recovery
1.	TURBINE PARTS (Made from Stainless steel Bar, Grade: CB403-60 MM)	32399	14255.5 Kg	(STAINLESS STEEL BARS) GRADE: CB-403- 60 MM)	358.41%
2.	TURBINE PARTS (Made from Stainless steel Bar, Grade: CB403-85 MM)	4376	3501 Kg	(STAINLESS STEEL BARS) GRADE: CB-403- 85 MM)	273.11%
3.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-100 MM RCS))	2930	14943 Kg	(STAINLESS STEEL BARS) GRADE: GTD-450 - 100MM RCS)	197.44%

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005885AM25
RA File Number	05AX04004169 AM24
Licence No and Date	0511024947/22/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 27.05.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	40 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001679AM26
RA File Number	09AX04000125 AM25
Licence No and Date	0911007303/27/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.09.2025, as under: Export item: TURBINE PARTS (Made from Stainless Steel Bar) - 1812 Numbers Import item: BLADE MATERIAL (STAINLESS STEEL BARS) Wastage allowed on import item: 692.32 % wastage on net content basis after recovery as against 1059.46% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	42 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred

Case No.	43 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00000404AM26
RA File Number	03AX04001672 AM25
Licence No and Date	0311035212/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001650AM26
RA File Number	04AX04000253 AM25
Licence No and Date	0411007732/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001676AM26
RA File Number	09AX04000199 AM25
Licence No and Date	0911007534/04/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 16.09.2025, as under: Export item: TURBINE PARTS (Made from Stainless Steel Bar) - 1812 Numbers Import item: BLADE MATERIAL (Stainless Steel Bars) Wastage allowed on import items: i) Stainless Steel Bars (free issue material) may be allowed as raw material with 683.30 % wastage on net content basis after recovery as against 995.24% applied for.	

ii) Coolant Oil [IPOL CUT 150 T (CNC/VMC)] may be allowed as consumable up to 5% of fob value of export.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00005360AM25
RA File Number	09AX04000271 AM25
Licence No and Date	0911007579/15/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 08.09.2025, as under:

Export item: TURBINE PARTS (Made from Stainless Steel Bar) - 1332 Numbers

Import item: BLADE MATERIAL (STAINLESS STEEL BARS)

Wastage allowed on import item: 746.59 % wastage on net content basis after recovery as against 1022.30% applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002257AM25

RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00002380AM26
RA File Number	08AX04000803 AM25
Licence No and Date	0811012440/20/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001675AM26
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00000610AM26
RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001677AM26
RA File Number	09AX04000446 AM25
Licence No and Date	0911007878/06/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 16.09.2025, as under:

Export Product: TURBINE PARTS (Made from Stainless Steel Bar)

Import Item: Stainless Steel Bars

S. No.	Export Product			Import Item	
	Description	Qty. Nos.	in Net Wt.	Description	% wastage on net content basis to be allowed after recovery
1.	TURBINE PARTS (Made from Stainless steel Bar, Grade: CB403-60 MM)	27250	10900 Kg	STAINLESS STEEL BARS GRADE: CB-403- 60 MM	360.98%

2.	TURBINE PARTS (Made from Stainless steel Bar, Grade: CB403-85 MM)	2688	2311.68 Kg	STAINLESS STEEL BARS GRADE: CB-403- 85 MM	219.80%
3.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-100 MM RCS)	3667	33003 Kg	STAINLESS STEEL BARS GRADE: GTD-450 - 100MM RCS	100.27%
4.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-150 MM RCS)	878	10536 Kg	STAINLESS STEEL BARS GTD-450-150 MM RCS	94.99%
5.	TURBINE PARTS (Made from Stainless steel Bar, Grade: GTD-450-70 MM RCS)	6850	5206 Kg	STAINLESS STEEL BARS GTD-450-70 MM RCS	405.03%
RA concerned may take suitable consequential action accordingly.					

Case No.	53 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003203AM25
RA File Number	03AX04003000 AM25
Licence No and Date	0311037300/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001704AM26
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001708AM26
RA File Number	09AX04000459 AM25
Licence No and Date	0911008069/30/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.09.2025, as under: Export item: TURBINE PARTS (Made from Stainless Steel Bar) - 7740 Numbers Import item: BLADE MATERIAL (STAINLESS STEEL BARS) Wastage allowed on import item: 248.37 % wastage on net content basis after recovery as against 379.34% applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003398AM25
RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00002753AM26
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003866AM25
RA File Number	08AX04001098 AM25
Licence No and Date	0811013043/25/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	60 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00004002AM25
RA File Number	03AX04003848 AM25
Licence No and Date	0311038498/06/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 23.07.2025, as under:

1. Quantity of import item may be allowed as 3247.56 Kgs. as 1.116 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00004003AM25
RA File Number	03AX04003908 AM25
Licence No and Date	0311038502/06/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 17.09.2025, as under:

Import .1- 9450 kg. after recovery

2- 3170 kg. after recovery

3-8470 kg. after length adjustment and recovery

4- 3090 kg. after recovery

Note: Grade & size of import items will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00001138AM26
RA File Number	31AX04000277 AM25
Licence No and Date	3111004074/12/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 08.09.2025 , as under: 1. Net weight of export items at SI.No. 1 to 3 may be specified as 5876.70 Kgs., 2861.40 Kgs. & 563.92 Kgs. respectively. 2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 7800.94 Kgs as 1.32 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 3842.68 Kgs as 1.34 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 979.048 Kgs as 1.73 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	64 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM REVIW00006579AM25
RA File Number	31AX04000326 AM25
Licence No and Date	3111004198/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00004939AM25
RA File Number	02AX04000570 AM25
Licence No and Date	0211007791/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005255AM25
RA File Number	05AX04003380 AM25

Licence No and Date	0511029986/31/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005422AM25
RA File Number	07AX04001530 AM25
Licence No and Date	0711013245/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WINDLASS ENGINEERS & SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005440AM25
RA File Number	05AX04003183 AM25
Licence No and Date	0511030089/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00005506AM25
RA File Number	31AX04000367 AM25
Licence No and Date	3111004291/07/01/2025
Norms Committee Decision: The committee considered the case as per agenda and noted from the comments of MHI dated 17.09.2025 as under:- <i>“The firm had earlier appeared for PH during which they were told to submit supporting documents consistent with application in respect of quantitative import requirements and wastage claimed. It is observed from details furnished that the dimensions in the drawing do not match with import item. Weight of input blank indicated in the drawing is inconsistent with dimensions and is much on the higher side. Therefore, MHI does not recommend ratification of the firm’s Advance Authorization 3111004291.”</i> On the basis of the above comments of MHI, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	70 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005514AM25
RA File Number	08AX04001715 AM25
Licence No and Date	0811013746/08/01/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 17.03.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	71 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005573AM25
RA File Number	05AX04002997 AM25
Licence No and Date	0511030216/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005589AM25
RA File Number	08AX04001660 AM25
Licence No and Date	0811013784/10/01/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 29.04.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	73 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005649AM25
RA File Number	03AX04005275 AM25
Licence No and Date	0311040425/14/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005686AM25
RA File Number	03AX04005248 AM25
Licence No and Date	0311040494/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005719AM25
RA File Number	03AX04005267 AM25
Licence No and Date	0311040548/17/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted from the comments of MHI dated 17.09.2025 that DL reply furnished by the firm is incomplete. The firm has not furnished specific details required for calculation of import quantities, wastages and material balancing. The Committee, therefore, on the recommendation of MHI, decided to call the applicant on Personal Hearing (PH) in the forthcoming meeting along with the said details.	

Case stands deferred.

Case No.	76 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00005844AM25
RA File Number	05AX04003775 AM25
Licence No and Date	0511030532/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECNICAS REUNIDAS ENGINEERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006068AM25
RA File Number	07AX04001790 AM25
Licence No and Date	0711013586/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006128AM25

RA File Number	34AX04000978 AM25
Licence No and Date	3411006063/11/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Blank size supported by size of Bearing race, separately for each bearing race. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. The information at S.Nos.2 to 5 may be furnished export product wise. Case stands deferred	

Case No.	79 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	S2 ENGINEERING INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006160AM25
RA File Number	09AX04001037 AM25
Licence No and Date	0911009032/11/02/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 17.03.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	80 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	S2 ENGINEERING INDUSTRY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006161AM25
RA File Number	09AX04001048 AM25
Licence No and Date	0911009033/11/02/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 17.03.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	81 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006183AM25
RA File Number	31AX04000434 AM25
Licence No and Date	3111004426/12/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006207AM25
RA File Number	07AX04001885 AM25
Licence No and Date	0711013645/13/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Sheet layout diagram of the material indicating the wastage during blanking. Case stands deferred	

Case No.	83 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006225AM25
RA File Number	07AX04001886 AM25
Licence No and Date	0711013650/14/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information	

as per comments of concerned TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred

Case No.	84 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006502AM25

RA File Number	05AX04004137 AM25
Licence No and Date	0511031167/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 17.09.2025 , as under: Import -22490 kg. after recovery. Note: Grade of item of import will be the same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006527AM25
RA File Number	07AX04001985 AM25
Licence No and Date	0711013787/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA. Case stands deferred	

Case No.	87 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006661AM25
RA File Number	05AX04004213 AM25
Licence No and Date	0511031313/12/03/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	89 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006662AM25
RA File Number	05AX04004179 AM25
Licence No and Date	0511031314/12/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of import item at Sl.No.4 in Nos. also in addition to its weight.

Case stands deferred

Case No.	90 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006853AM25
RA File Number	07AX04002140 AM25
Licence No and Date	0711013988/24/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

Application on ANF 4A and copy of AA.

Case stands deferred

Case No.	91 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006864AM25
RA File Number	31AX04000481 AM25
Licence No and Date	3111004567/25/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: EP list has 2 values of finish wt. in AA for each product. Please clarify. Case stands deferred	

Case No.	92 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00006932AM25
RA File Number	05AX04004438 AM25
Licence No and Date	0511031642/28/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00000071AM26
RA File Number	07AX04002041 AM25
Licence No and Date	0711014077/02/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000160AM26
RA File Number	31AX04000001 AM26
Licence No and Date	3111004646/09/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 17.09.2025, as under: EP- Add total wt. of EP 90260 kg. including 45786 kg. wt. of component made of imported RM Import - 70970 kg. including 55% wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000252AM26
RA File Number	08AX04000067 AM26
Licence No and Date	0811014722/16/04/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	96 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000257AM26
RA File Number	08AX04000070 AM26
Licence No and Date	0811014725/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000352AM26
RA File Number	56AX04000018 AM26
Licence No and Date	1111000150/21/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 27.08.2025, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000361AM26
RA File Number	07AX04000049 AM26
Licence No and Date	0711014215/21/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA. Case stands deferred	

Case No.	99 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000362AM26
RA File Number	07AX04000075 AM26
Licence No and Date	0711014216/21/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA. Case stands deferred	

Case No.	100 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000363AM26
RA File Number	07AX04000077 AM26
Licence No and Date	0711014217/21/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA. Case stands deferred	

Case No.	101 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000387AM26
RA File Number	07AX04000119 AM26
Licence No and Date	0711014249/22/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA.	

Case stands deferred

Case No.	102 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000592AM26
RA File Number	05AX04000299 AM26
Licence No and Date	0511032296/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000600AM26
RA File Number	05AX04000331 AM26
Licence No and Date	0511032311/02/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 25.08.2025 , as under: 1. Net weight of export item at Sl No.1 may be specified as 1075280 Kgs. 2. Import item at Sl.No. 1 shall be of relevant grade and thickness as contained/utilised in the export item and its quantity may be allowed as 1.04 Kgs./Kg. content in the respective export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000602AM26
RA File Number	34AX04000091 AM26
Licence No and Date	3411006388/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000603AM26
RA File Number	34AX04000092 AM26
Licence No and Date	3411006389/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000668AM26
RA File Number	07AX04000174 AM26
Licence No and Date	0711014370/07/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	107 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000669AM26
RA File Number	07AX04000173 AM26
Licence No and Date	0711014371/07/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000670AM26
RA File Number	07AX04000175 AM26
Licence No and Date	0711014372/07/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000671AM26
RA File Number	07AX04000172 AM26

Licence No and Date	0711014373/07/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000712AM26
RA File Number	09AX04000105 AM26
Licence No and Date	0911009602/09/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the numbers of process involved, percentage weight in Kg (Before), cutting weight in Kg (after), wastage in Kg and wastage in percentage. 2. What are the components to be manufactured from the imported raw materials? Submit a list of components. 3. Coloured drawing of the aircraft components, which could indicate the size of the raw material, the size of the finished export item, weight of the raw material and the finished product. 4. Test Mill Certificate of the grade and chemical composition of the imported items. 5. All documents should be certified by CE. Case stands deferred	

Case No.	111 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000737AM26

RA File Number	05AX04000431 AM26
Licence No and Date	0511032476/09/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT DRAWING OF THE EXPORT ITEM. 2. SUBMIT PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 3. SUBMIT MILL TEST CERTIFICATE OF THE IMPORTED ITEM. Case stands deferred	

Case No.	112 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000752AM26
RA File Number	09AX04000122 AM26
Licence No and Date	0911009610/12/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the numbers of process involved, percentage weight in Kg (Before), cutting weight in Kg (after), wastage in Kg and wastage in percentage. 2. What are the components to be manufactured from the imported raw materials? Submit a list of components. 3. Coloured drawing of the aircraft components, which could indicate the size of the raw material, the size of the finished export item, weight of the raw material and the finished product. 4. Test Mill Certificate of the grade and chemical composition of the imported items. 5. All documents should be certified by CE. Case stands deferred	

Case No.	113 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000762AM26
RA File Number	05AX04000396 AM26
Licence No and Date	0511032511/13/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCT, WHICH COULD INDICATE THE REQUIREMENT OF IMPOTED COMPONENT. 2. WHERE IS THE APPLICATION OF THE EXPORT PRODUCT? 3. SUBMIT A LIST OF THE INDIGENOUS ITEMS REQUIRED TO MANUFACTURE THE EXPORT ITEM. Case stands deferred	

Case No.	114 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000836AM26
RA File Number	31AX04000055 AM26
Licence No and Date	3111004758/15/05/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000841AM26
RA File Number	05AX04000548 AM26
Licence No and Date	0511032626/16/05/2025
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 17.07.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	116 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GT CARGO FITTINGS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000861AM26
RA File Number	05AX04000518 AM26
Licence No and Date	0511032637/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT COLOURED DRAWING OF THE EXPORT ITEMS AND THEIR COMPONENTS TO BE MANUFACTURED FROM THE IMPORTED ITEMS. 2. INITIAL AND FINAL DIMENSIONS OF THE IMPORTED RAW MATERIAL AND FINISH COMPONENT. 3. SUBMIT PROCESS FLOW CHART AND INDICATE WASTAGE AT EACH STAGE OF OPERATION. 4. MILL TEST CERTIFICATE OF THE IMPORTED CARBON STEEL 5. WHAT IS THE APPLICATION OF THE EXPORT PRODUCT? 6. SUBMIT A LIST OF THE COMPONENTS TO BE PROCURED LOCALLY FOR THE EXPORT	

PRODUCT.

Case stands deferred

Case No.	117 / NC/1/MEET/Sep/202526/10
Case Status	Case Rejected
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000868AM26
RA File Number	05AX04000566 AM26
Licence No and Date	0511032648/16/05/2025
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter issued on 18.06.2025 followed by several reminders was sent to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	118 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	VENKATESWARA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00000874AM26
RA File Number	07AX04000238 AM26
Licence No and Date	0711014465/16/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. SUBMIT COLOURED DRAWING OF THE EXPORT ITEMS AND THEIR COMPONENTS TO BE MANUFACTURED FROM THE IMPORTED ITEMS.
2. INITIAL AND FINAL DIMENSIONS OF THE IMPORTED RAW MATERIAL AND FINISH COMPONENT.
3. SUBMIT PROCESS FLOW CHART AND INDICATE WASTAGE AT EACH STAGE OF OPERATION.
4. MILL TEST CERTIFICATE OF THE IMPORTED CARBON STEEL
5. WHAT IS THE APPLICATION OF THE EXPORT PRODUCT?

Case stands deferred

Case No.	119 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001007AM26
RA File Number	31AX04000072 AM26
Licence No and Date	3111004819/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001190AM26
RA File Number	31AX04000084 AM26
Licence No and Date	3111004855/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001350AM26
RA File Number	05AX04000889 AM26
Licence No and Date	0511033170/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001466AM26
RA File Number	05AX04000957 AM26
Licence No and Date	0511033288/12/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).	

4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)

5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

6. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)

7. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (3-7) information / details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

S.NO.

A.A. NO.

Description of
resultant
product

Export
Quantity

Export

UOM

Description of

items to be

imported

Per Unit Requirement of Raw Material without wastage (As applied by the firm)

Wastage

claimed in

%

Per Unit Requirement of Raw Material with wastage (As applied by the firm)

UOM

Total Quantity

Sought in

DGFT

Case stands deferred

Case No.	123 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001602AM26
RA File Number	05AX04001001 AM26
Licence No and Date	0511033425/20/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
3. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
7. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (3-7) information / details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

S.NO.

A.A. NO.

Description of
resultant
product

Export
Quantity

Export
UOM

Description of
items to be
imported

Per Unit Requirement of Raw Material without wastage (As applied by the firm)

Wastage

claimed in

%

Per Unit Requirement of Raw Material with wastage (As applied by the firm)

UOM

Total Quantity

Sought in

DGFT

Case stands deferred

Case No.	124 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001636AM26
RA File Number	31AX04000116 AM26
Licence No and Date	3111004991/23/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 12.09.2025, as under: 1. Net weight of export item at Sl. No 1 may be specified as 103.201 MT.	

2. Quantity of import item at Sl.No.1 may be allowed as 36 Nos on net to net basis. However, duty free weight of this item may be allowed as 67,622 Kgs as 1.449 Kgs./Kg content in the export item after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 36 Nos on net to net basis. However, duty free weight of this item may be allowed as 61,459 Kgs as 1.248 Kgs /Kg content in the export item after taking 20% recovery from the scrap.
4. Quantities of import items at Sl.No.3 to 18 may be allowed on net to net basis with accountability clause.
5. Quantities of import items at Sl.No. 19 & 20 may be allowed on net to net basis as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	125 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001665AM26
RA File Number	09AX04000211 AM26
Licence No and Date	0911009901/24/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001666AM26
RA File Number	09AX04000123 AM26
Licence No and Date	0911009902/24/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	127 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001667AM26
RA File Number	09AX04000121 AM26
Licence No and Date	0911009903/24/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001694AM26
RA File Number	09AX04000202 AM26
Licence No and Date	0911009911/25/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001695AM26
RA File Number	09AX04000242 AM26

Licence No and Date	0911009912/25/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001721AM26
RA File Number	09AX04000292 AM26
Licence No and Date	0911009919/26/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001722AM26
RA File Number	09AX04000291 AM26
Licence No and Date	0911009920/26/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00001758AM26
RA File Number	07AX04000565 AM26
Licence No and Date	0711014878/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001759AM26
RA File Number	07AX04000564 AM26
Licence No and Date	0711014879/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001773AM26
RA File Number	07AX04000359 AM26
Licence No and Date	0711014889/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Sep/202526/10
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Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001788AM26
RA File Number	03AX04001555 AM26
Licence No and Date	0311045220/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001790AM26
RA File Number	07AX04000569 AM26
Licence No and Date	0711014892/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001791AM26
RA File Number	07AX04000568 AM26
Licence No and Date	0711014893/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001834AM26
RA File Number	05AX04001140 AM26
Licence No and Date	0511033635/03/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 17.09.2025 , as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY APPLIED	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING OF PRE-FABRICATED PIPINGS FOR BOILERS. (Input to be used as Net weight MT. Sr 1 - 9.500 & Sr 2 - 16.000)	24.99 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B & C, API 5 L OF GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B QTY: 9.5 MTS	1.02 KG/KG ON THE NET WEIGHT OF PRE-FABRICATED PIPINGS FOR BOILERS.
			ALLOY STEEL SEAMLESS PIPES ABOVE 219.1 MM, SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92 QTY: 16.00 MTS	1.02 KG/KG ON THE NET WEIGHT OF PRE-FABRICATED PIPINGS FOR BOILERS.

NOTE: NOTE: THE GRADE AND SIZES OF THE IMPORTED ITEMS SHOULD BE MATCHED WITH THE GRADE AND SIZES OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	139 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001852AM26
RA File Number	03AX04001647 AM26
Licence No and Date	0311045350/04/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. The above information may be furnished export product wise. Case stands deferred	

Case No.	140 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

HQ File Number	HQRNORM APPLY 00001870AM26
RA File Number	09AX04000352 AM26
Licence No and Date	0911009956/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001871AM26
RA File Number	09AX04000333 AM26
Licence No and Date	0911009958/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00001872AM26
RA File Number	09AX04000332 AM26
Licence No and Date	0911009963/04/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved

Party Name	AIRCO-FIN TUBES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002134AM26
RA File Number	09AX04000298 AM26
Licence No and Date	0911010047/17/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 17.09.2025 , as under: ITEM OF EXPORT: FIN TUBES OF NICKEL ALLOY OF SIZE: 25.4 OUTER DIAMETER X 1.951 MINIMUM THICKNESS X 10000 MM LENGTH, ALONG WITH ALUMINIUM STRIPS FINS. QUANTITY: 3000 NOS ITEM OF IMPORT: NICKEL ALLOY TUBES, ASME SB 163 UNS N08825 -SIZE 25.4MMX1.951MM(MIN) X 10000 MM LENGTH. QUANTITY APPLIED: 3000 NOS WASTAGE TO BE ALLOWED: NIL. QUANTITY TO BE ALLOWED: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. NOTE: 1. INDIGENOUS INPUT: ALUMINUM STRIPS. 2. FINNING PROCESS MAKES THE FINS ON THE TUBE. 3. THE GRADE AND SIZE OF THE IMPORTED NICKEL ALLOY TUBES SHOULD BE MATCHED WITH THE GRADE AND SIZE OF THE TUBES GOING IN THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.	

Case No.	144 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00002341AM26
RA File Number	05AX04001461 AM26
Licence No and Date	0511034140/28/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 25.08.2025 , as under: 1. Net weight of export item at Sl No.1 to 3 may be specified as 29650 Kgs., 34280Kgs & 1,00,000 Kgs respectively. 2. Quantity of import items at Sl.No. 1 to 4 may be allowed on net to net basis with accountability clause in export item at Sl.No.1. 3. Import items at Sl.No. 5 to 21 shall be of relevant grade and size as contained in the export item at Sl.No. 1 and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item at Sl.No. 1. 4. Quantity of import items at Sl.No. 22 to 24 may be allowed on net to net basis with accountability clause in export item at Sl.No.2. 5. Import items at Sl.No.25 to 41 shall be of relevant grade and size as contained in the export item at Sl.No. 2 and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item at Sl.No. 2. 6. Quantity of import items at Sl.No. 42 to 56, may be allowed on net to net basis with accountability clause in export item at Sl.No.3. 7. Quantity of import items at Sl.No. 57 to 66 shall be of relevant grade and size as contained in the export item at Sl.No. 3 and their quantities may be allowed as 1.02 Kgs./Kg. content in the export item at Sl.No. 3. RA concerned may take suitable consequential action accordingly.	

Case No.	145 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AMEYA PRECISION ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002371AM26
RA File Number	31AX04000191 AM26
Licence No and Date	3111005122/29/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Submit a process flow chart and wastage at each stage of operation.
2. What is the grade of the imported item? Submit MTC of imported forged bars.
3. What is the use of the exported item, i.e, Cover? According to the drawing of the export item, it appears to be a Nozzle. Please provide a detailed justification for exporting the item in the description as a cover.

Case stands deferred

Case No.	146 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002381AM26
RA File Number	05AX04001501 AM26
Licence No and Date	0511034167/29/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002382AM26
RA File Number	05AX04001502 AM26
Licence No and Date	0511034168/29/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002425AM26
RA File Number	05AX04001503 AM26
Licence No and Date	0511034225/31/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 25.08.2025 , as under: 1. Net weight of export item at Sl No.1 may be specified as 114000 Kgs. 2. Quantity of import items at Sl.No. 1 to 116 , 118 to 146, 149 to 171, 176 & 185 to 269 may be allowed on net to net basis with accountability clause . 3. Import items at Sl.No. 117, 147 , 148 , 172 to 175 & 177 to 184 shall be of relevant size as contained/utilised in the export item and their quantities may be allowed on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	149 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ULTRAHUMAN HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002429AM26
RA File Number	07AX04000743 AM26
Licence No and Date	0711015211/31/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 16.09.2025 , as under:	

1. For export item at Sl.No. 1, import items may be allowed as under:
 - i. Quantities of import items at Sl. No 1 to 6 may be allowed on net content + 10% wastage.
 - ii. Quantities of import items at Sl. No 7 to 14 and 16 to 21 may be allowed on net content + 2% wastage.
 - iii. Quantity of import item at Sl. No 15 (USB C to C Cable braided) may be allowed on net content basis i.e. 2,00,000 Nos.
2. Quantity of import item at Sl. No 22 may be allowed on net content basis in export item at Sl. No. 2 i.e. 2000 Nos.
3. Quantity of import item at Sl. No 23 may be allowed on net content basis in export item at Sl. No. 3 i.e. 1000 Nos.

RA concerned may take suitable consequential action accordingly.

Case No.	150 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002435AM26
RA File Number	03AX04002032 AM26
Licence No and Date	0311046135/01/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. The above information may be furnished export product wise.
5. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos.

Case stands deferred

Case No.	151 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ROTHE ERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002446AM26
RA File Number	31AX04000200 AM26
Licence No and Date	3111005140/01/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.09.2025, as under: 1. Net weight of export items at Sl. No 1 may be specified as 105.377 MT. 2. Quantity of import item at Sl.No.1 may be allowed as 15 Nos on net to net basis. However, duty free weight of this item may be allowed as 52,803 Kgs as 1.282 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 3. Quantity of import item at Sl.No.2 may be allowed as 15 Nos on net to net basis. However, duty free weight of this item may be allowed as 71,430 Kgs as 1.29 Kgs /Kg content in the export item after taking 20% recovery from the scrap. 4. Quantities of import items at Sl.No.3 to 17 may be allowed on net to net basis with accountability clause. 5. Quantities of import items at Sl.No.18, 19 & 20 may be allowed on net to net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	152 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	LEXCRU WATER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002451AM26

RA File Number	08AX04000695 AM26
Licence No and Date	0811015759/01/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PREMNATH ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002496AM26
RA File Number	05AX04001483 AM26
Licence No and Date	0511034278/04/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002511AM26
RA File Number	04AX04000421 AM26
Licence No and Date	0411010127/05/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002517AM26
RA File Number	03AX04002284 AM26
Licence No and Date	0311046287/05/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PRANAV VIKAS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002565AM26
RA File Number	05AX04001581 AM26
Licence No and Date	0511034364/07/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	COCHIN SHIPYARD LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002576AM26
RA File Number	10AX04000179 AM26
Licence No and Date	1011003372/08/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002595AM26
RA File Number	56AX04000206 AM26
Licence No and Date	5611004103/08/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002602AM26
RA File Number	56AX04000210 AM26
Licence No and Date	5611004106/11/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002603AM26
RA File Number	03AX04002132 AM26
Licence No and Date	0311046412/11/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002606AM26
RA File Number	56AX04000213 AM26
Licence No and Date	5611004108/11/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002626AM26
RA File Number	09AX04000490 AM26
Licence No and Date	0911010249/12/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	DYNAXCEL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002648AM26
RA File Number	31AX04000218 AM26
Licence No and Date	3111005169/12/08/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	164 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002650AM26
RA File Number	03AX04002397 AM26
Licence No and Date	0311046492/12/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002661AM26
RA File Number	33AX04000072 AM26
Licence No and Date	3311002945/13/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MICRO INDIA ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002701AM26
RA File Number	31AX04000206 AM26

Licence No and Date	3111005176/14/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002726AM26
RA File Number	56AX04000217 AM26
Licence No and Date	5611004125/18/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002749AM26
RA File Number	03AX04002487 AM26
Licence No and Date	0311046626/19/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

and Date	
HQ File Number	HQRNORM APPLY 00002765AM26
RA File Number	03AX04002554 AM26
Licence No and Date	0311046651/20/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: NETT QUANTITY OF IMPORT ITEM NO1 REQD Case stands deferred	

Case No.	170 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002781AM26
RA File Number	31AX04000220 AM26
Licence No and Date	3111005185/20/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise.	

Case stands deferred

Case No.	171 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002785AM26
RA File Number	09AX04000535 AM26
Licence No and Date	0911010291/20/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002795AM26
RA File Number	03AX04002301 AM26
Licence No and Date	0311046699/21/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

HQ File Number	HQRNORM APPLY 00002801AM26
RA File Number	03AX04002608 AM26
Licence No and Date	0311046722/21/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002805AM26
RA File Number	31AX04000209 AM26
Licence No and Date	3111005190/21/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	COOPER GASKETS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002808AM26
RA File Number	30AX04000351 AM26
Licence No and Date	3011007568/21/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred

Party Name	VENKATESWARA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002810AM26
RA File Number	07AX04000906 AM26
Licence No and Date	0711015431/21/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002819AM26
RA File Number	02AX04000398 AM26
Licence No and Date	0211009358/22/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Sep/202526/10
Case Status	Case Approved
Party Name	ROTHERDE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002826AM26
RA File Number	31AX04000233 AM26
Licence No and Date	3111005193/22/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 16.09.2025, as under:	

1. Net weight of export items at Sl. No 1& 2 may be specified as 597.125 & 77.400 MT.
2. Quantity of import item at Sl.No.1 may be allowed as 85 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2,99,217 Kgs as 1.282 Kgs./Kg content in the export item at Sl.No.1 after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 85 Nos. on net to net basis. However, duty free weight of this item may be allowed as 4,04,770 Kgs as 1.290 Kgs /Kg content in the export item at Sl.No.1 after taking 20% recovery from the scrap.
4. Quantities of import items at Sl.No.3 to 17, 19 & 20 may be allowed on net to net basis with accountability clause in export item Sl.No. 1
5. Quantity of import items at Sl.No.18 may be allowed on net to net basis in export item Sl.No. 1 as claimed by the firm
6. Quantity of import item at Sl.No. 21 may be allowed as 27 Nos. on net to net basis. However, duty free weight of this item may be allowed as 50,717 Kgs as 1.449 Kgs./Kg content in the export item at Sl.No.2 after taking 20% recovery from the scrap.
7. Quantity of import item at Sl.No.22 may be allowed as 27 Nos. on net to net basis. However, duty free weight of this item may be allowed as 46,094 Kgs as 1.247 Kgs /Kg content in the export item at Sl.No.2 after taking 20% recovery from the scrap.
8. Quantities of import items at Sl.No. 23 to 38 may be allowed on net to net basis with accountability clause in export item Sl.No. 2.
9. Quantity of import items at Sl.No.39 & 40 may be allowed on net to net basis in export item Sl.No. 2 as claimed by the firm

RA concerned may take suitable consequential action accordingly.

Case No.	179 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	SKH SHEET METALS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002831AM26
RA File Number	05AX04001783 AM26
Licence No and Date	0511034629/22/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Sep/202526/10
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Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002834AM26
RA File Number	05AX04001782 AM26
Licence No and Date	0511034633/22/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 17.09.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR CHEMICAL STORAGE PLANT. (Input to be used as Net weight MT. Sr 1 - 237.386, Sr 2 - 36.993, Sr 3 - 0.706, Sr 4 - 7.783, Sr 5 - 41.320, Sr 6 - 15.799, Sr 7 - 320.340, Sr 8 - 25.534, Sr 9 - 1.403, Sr 10 - 66.021, Sr 11 - 85.487, Sr 12 - 16.515 & Sr 13 - 107.582)	949.664 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B & C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KG/KG ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPE IN THE EXPORT PRODUCT.
			CARBON STEEL WELDED PIPE, SA / A 672 B 60 CL 12 / CL 22 ,SA / A 134 GR. A 283 D. S.A.W, APL 5L GRADE B,SA / A 672 B 70 CL 12 / CL 22	1.02 KG/KG ON THE NET WEIGHT OF CARBON STEEL WELDED PIPE IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES UPTO 114.3 MM, SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92, SA/A 691 GR. 1-1/4 Cr., CL 22	1.02 KG/KG ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPE UPTO 114.3 MM IN THE EXPORT PRODUCT.
			ALLOY STEEL SEAMLESS PIPES ABOVE 114.3 MM AND UPTO 219.1 MM, SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92, SA/A 691 GR. 1-1/4 Cr., CL 22	1.02 KG/KG ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPE ABOVE 114.3 MM AND UPTO 219.10 MM IN THE EXPORT

				PRODUCT.
			ALLOY STEEL SEAMLESS PIPES ABOVE 219.1 MM, SA/ A 335 GRADE P2 TO P92 / WP2 TO WP92, SA/A 691 GR. 1-1/4 Cr., CL 22	1.02 KG/KG ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPE ABOVE 219.10 MM IN THE EXPORT PRODUCT.
			ALLOY STEEL WELDED PIPES, SA/A 691 GR. 1-1/4 Cr., CL 22	1.02 KG/KG ON THE NET WEIGHT OF ALLOY STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 GR. TP304/304L TO TO 347/347L, TO 304 TO 347, TP304L TO TP347L ,SA/A 358 GR. TP321H, SA/A 790 GR. UNS S31803	1.02 KG/KG ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FLANGES ALLOY STEEL, SA/A 182 GR F 1 TO F 92	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FLANGES STAINLESS STEEL, SA/A 182 GR F 304 TO F 347, ,SA/A 182 F 304 L TO 347 L ,DUAL GRADE - F 304 / 304 L TO F 347 / 347 L	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING CARBON STEEL, SA/A 234 WPB /	NET TO NET UNDER GN-4 WITH

			WPC,SA/ A 420 WP L 6, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ CAP / WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	ACCOUNTABILITY CLAUSE.
			PIPE FITTING ALLOY STEEL, SA/A 182 / SA 234 GRADE WP1 TO WP92, P 1 TO P92 , F1 TO F92, REDUCERS / ELBOW / END CAPS/ TEE / TEE/ CAP/ COUPLING / SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PIPE FITTING STAINLESS STEEL, SA/A 403 WP 304 TO WP 347, SA/A 403 WP 304 L TO WP 347 L , DUAL GRADE - SA/A 403, WP 304 / 304 L TO WP 347 / 347 L , REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / SOCKOLET/ CAP/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS, SA/A 815 GR. WP UNS S31803 & SA/A 815 GR. WP UNS S32205	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE GRADES AND SIZE OF THE IMPORTED PIPES SHOULD BE MATCHED WITH THE GRADE AND SIZE OF THE PIPES IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	181 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002909AM26
RA File Number	34AX04000471 AM26
Licence No and Date	3411006891/28/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Blank size supported by size of Bearing race separately for each bearing race. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The information at S.Nos.2 to 4 may be furnished export product wise. Case stands deferred	

Case No.	182 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002931AM26
RA File Number	04AX04000555 AM26
Licence No and Date	0411010283/29/08/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002958AM26
RA File Number	03AX04002709 AM26
Licence No and Date	0311046955/01/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	REGINSON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00002994AM26
RA File Number	03AX04002285 AM26
Licence No and Date	0311047027/03/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	OPTIMA DIAMOND TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003001AM26
RA File Number	34AX04000490 AM26
Licence No and Date	3411006914/03/09/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	186 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	ATHARVA FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003011AM26
RA File Number	31AX04000234 AM26
Licence No and Date	3111005231/03/09/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the composition of Pinion Flange Castings? Please submit a Mill Test Certificate showing the percentage of each raw material used. 2. What is the composition of Ferro Silico Magnesium Cored Wire? Submit the Test report received from the supplier. 3. How do you arrive at the requirement of Ferro Silicon Magnesium Cored Wire per kg of export weight? 4. Submit a photograph of the Ferro Silicon Magnesium Cored Wire, diameter, and weight per meter. 5. What are the domestic raw materials used for manufacturing export products? 6. Submit a Material balancing sheet using imported and indigenous raw materials. Case stands deferred	

Case No.	187 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003019AM26
RA File Number	56AX04000241 AM26
Licence No and	5611004179/03/09/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	PA PRECISION COMPONENTS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003035AM26
RA File Number	30AX04000375 AM26
Licence No and Date	3011007634/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003048AM26
RA File Number	09AX04000600 AM26
Licence No and Date	0911010405/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	TECNICRAFTS INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025

HQ File Number	HQRNORM APPLY 00003049AM26
RA File Number	32AX04000385 AM26
Licence No and Date	3211009706/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	WENDT PROMAN METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003051AM26
RA File Number	07AX04000969 AM26
Licence No and Date	0711015528/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003053AM26
RA File Number	31AX04000247 AM26
Licence No and Date	3111005236/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003055AM26
RA File Number	56AX04000242 AM26
Licence No and Date	5611004188/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Sep/202526/10
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202526/ 10 and 17/09/2025
HQ File Number	HQRNORM APPLY 00003080AM26
RA File Number	04AX04000575 AM26
Licence No and Date	0411010328/08/09/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Other Cases

Case No.: 195	M/s HOLLISTER MEDICAL INDIA PRIVATE LIMITED	Status :
AA No. Date:		
HQ. No.:HQRNORMAPPLY00006071AM25		
RA No.:	Subject: Request for fixation of ad-hoc norms.	Approved.
Norms Committee Decision: The Committee considered the case as per agenda and noted from the statement of the firm that it is a 100% EOU unit with no domestic sale and has been not issued any advance authorization (AA) as all its imports are duty free under EOU scheme. It requires norms fixation as per direction from Office of		

Assistant Commissioner, Customs (Preventive), New Delhi to get scrap disposal permission. The Committee, after deliberating upon the case, **decided to fix ad-hoc norms** as per comments of Tech-1 dated 28.09.2025, as under:

Note: The written recommendation as given by Tech-1 will be communicated to the applicant through email.

The Office of Assistant Commissioner, Customs (Preventive), New Delhi may take suitable consequential action accordingly.

Case No.: 196	M/s KOMATSU INDIA PRIVATE LIMITED	Status :
AA No. 0511030818 Date: 11/02/2025		
HQ. No.: HQRNORM REVIW 00003208AM26		
RA No.: 05AX04003901 AM25	Subject: Request for fixation of ad-hoc norms	Deferred.

Norms Committee Decision: The committee considered the case as per agenda. The representatives of the firm Shri Lakshmi Narayana T. and Shri N. K. Chopra attended the Personal Hearing before Norms Committee-1 and explained the case in detail. They sought review of the rejection of their case by NC-1 in its meetings dated 17.04.2025 and 18.08.2025. Against the said rejection, they made the following submissions:-

- i. Item of import under the instant AA is second hand engines and it should be allowed for export after refurbishing under Advance Authorization Scheme.
- ii. As per Para 2.31(iii) of FTP 2023 , second-hand goods are allowed freely subject to condition that the items imported for the purpose of refurbishing/re-engineering are re-exported back as per the Customs Notification. We have imported Second Hand 02 Engines along with 127 New Parts required for refurbishment and physically incorporated in export product as also declared in the License Column of Shipping Bills.
- iii. The provision to allow freely import of second-hand goods for refurbishment is a new provision introduced vide para 2.31(iii) in Foreign Trade Policy 2015-2020 as on 31.03.2023.This provision was not existing in prior policy.
- iv. New parts imported under AA are physically incorporated as per para 4.03 (a) of FTP.
- v. Para 4.11 of FTP does not prohibit export of second-hand Goods under Advance Authorization Scheme.

In view of the above submission, the Committee decided to refer the case to PC-4 to seek clarification as to whether imported second hand engines will be eligible for exports after refurbishing under Advance Authorization Scheme.

Case No.: 197	M/s KOMATSU INDIA PRIVATE	Status :
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AA No. 0511033298 Date: 12/06/2025	LIMITED	
HQ. No.: HQRNORM REVIW 00003209AM26		
RA No.: 05AX04000868 AM26	Subject: Request for fixation of ad-hoc norms	Deferred.

Norms Committee Decision: The committee considered the case as per agenda. The representatives of the firm Shri Lakshmi Narayana T. and Shri N. K. Chopra attended the Personal Hearing before Norms Committee-1 and explained the case in detail. They sought review of the rejection of their case by NC-1 in its meetings dated 01.07.2025 and 18.08.2025. Against the said rejection, they made the following submissions:-

- i. Item of import under the instant AA is second hand engines and it should be allowed for export after refurbishing under Advance Authorization Scheme.
- ii. As per Para 2.31(iii) of FTP 2023, second-hand goods are allowed freely subject to condition that the items imported for the purpose of refurbishing/re-engineering are re-exported back as per the Customs Notification.
- iii. The provision to allow freely import of second-hand goods for refurbishment is a new provision introduced vide para 2.31(iii) in Foreign Trade Policy 2015-2020 as on 31.03.2023. This provision was not existing in prior policy.
- iv. New parts imported under AA are physically incorporated as per para 4.03 (a) of FTP.
- v. Para 4.11 of FTP does not prohibit export of second-hand Goods under Advance Authorization Scheme.

In view of the above submission, the Committee decided to refer the case to PC-4 to seek clarification as to whether imported second hand engines will be eligible for exports after refurbishing under Advance Authorization Scheme.
